Course Curriculum for MEO CLASS II Second Engineer Officer (NCV) - Upto 8000 kW (except tankers) as per STCW 78 as amended in 2010. (Included in TEAP A-Section III/10 and TEAP B-Appendix III/6)

DIRECTORATE GENERAL OF SHIPPING

	Examination, Assessment & Certification (EAC Branch)	IS/ISO Clause No. 7.1
	Continue Office (NOV) 1 1 1 1 1 1 1 1 1	File No. ENG/IMO- 26(4)/STCW-NCV- Vol. I
Authorized by:CS /DG	Circular No: STCW 2010 Training Circular No. 22 of 2012	Date: 16.07.2012

- 1. As the shipping Industry and the seafarers are well aware, the 2010 Manila Amendments to the STCW Convention 1978 have entered into force on 1st January 2012, through the Tacit Amendment Procedure as laid down in the STCW Convention
- 2. In view of the 2010 amendments to STCW Convention, the course curriculum for Marine Engineer Officer Class II Second Engineer Officer (NCV) Near Coastal Voyages upto 8000 kW except tankers has been carried out by the DGS in consultation with the maritime training institutes and all the stakeholders, accordingly a new course for this category has been developed.
- 3. The competence table and syllabus is attached as Annexure I.
- 4. The eligible candidates from the Foreign Going and NCV streams for this category would be required to pass MEO Class II Part A examination conducted by the administration on their own without any preparatory course at a stage suitable to them. After the required sea service such candidates will have to undergo a four month preparatory course before appearing for MEO Class II SEO NCV (3000 kW 8000 kW except tankers) Part B examination.
- 5. It is expected that training institutes would follow these guidelines in letter and spirit.
- 6. The institutes are advised to issue the certificate after successful completion of the course in the prescribed format attached as Annexure II.

7. Approval of the course will be as per the guidelines issued by the Directorate from time to

time.

8. Institutes intending to conduct this course are required to seek approval for the conduct of

this course. The processing fee for the said course is fixed at 25,000/- which is required to be

paid along with the proposal for the approval of the course. The application for approval of the

course shall be accepted only after the notification of this category of Certificate of Competency.

9. This issues with the approval of the Director General of Shipping and ex-officio Additional

Secretary to the Government of India, under the power conferred in the Chapter IX - Rule 47 of

Merchant Shipping (Standards of Certification & watch - keeping for Seafarers) Rules, 1998.

Sd/-

[D. Mehrotra]

Dy. Chief Surveyor